

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-III

Item No. 101
CA(CAA)12/ND/2020

IN THE MATTER OF:

Blacie & Son (Calcutta) Pvt. Ltd. & Ors.

...APPLICANT

Section

Under Section 230-232

Order delivered on 20.05.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (TECHNICAL)

For the Applicant/Petitioner

For the Regional Director

For the Official Liquidator

For the I.T. Department

:Mr. Rajeev K. Goel, Adv.

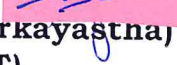
**:Ms. Shankri Mishra, Proxy
counsel.**

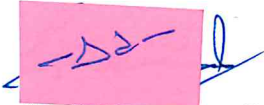
**:Ms. Shankri Mishra, Proxy
Counsel.**

**:Ms. Easha Kadian, Standing
counsel.**

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. The Learned Counsel for the Petitioner prayed for Publication of the meetings in the Newspapers and also prayed to convene the meetings by e-mail/publication in the Newspaper in compliance with the guidelines issued by the Ministry of Corporate Affairs in this regard. The application for convening the meetings by e-mode as per the guidelines issued by the Ministry of Corporate Affairs as prayed for by the petitioner is permitted. The petitioner is directed to report regarding the progress of the matter a week before convening the meeting. Post the matter to 03.07.2020.


**(Sumita Purkayastha)
Member (T)**


**(P.S.N. Prasad)
Member (J)**

(Meenu)